

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1684/2004

New Delhi, this the 19th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. Gopal
S/o Sh. Tota Ram
R/o B-7, Dakshinpuri
New Delhi - 110 062.

...Applicant
(By Advocate Sh. J.K.Singh)

V E R S U S

Union of India through

1. Secretary
Ministry of Labour/Shram Mantralaya
Shram Shakti Bhawan
Rafi Marg, New Delhi.

2. Managing Director
through its Chairman
(Director Administration)
Departmental Canteen
Ministry of Labour
Rafi Marg, New Delhi.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the 1d. counsel for the applicant.

2. It appears that the applicant had submitted representation to the respondents earlier vide his letter dated 20-1-2004 requesting the authorities concerned to consider him for appointment to the post of Peon/Farash etc. in the Ministry. He has referred to the cases of other two persons, namely, Sh. Mahabir Singh and Sh. Sokhi Roy who, according to him, are less qualified than what he is and who have been given the benefit of being employed as Peon in the Ministry of Labour. The respondents have given a reply to his representation vide their OM dated 3-2-2004 (Annexure A-1) in which, they have informed the applicant that he has been appointed in the cadre of departmental canteen employees and that he will be considered for promotion according to the

S. The

Recruitment Rules as and when there are vacancies against the relevant post. The applicant has, however, still a grievance that less qualified persons from amongst the canteen employees have been employed as Peons etc. in the Ministry ignoring his claim. He has also a feeling that a number of vacancies keep arising in the Ministry for the relevant grade and it should have been possible for them to consider the case of the applicant and to have employed him as Peon. That being the case, the learned counsel for the applicant has pressed for the respondents' authorities being directed to consider the case of the applicant for employment as Peon.

3. Having regard to the fact that the resopondents have themselves assured the applicant that his case will be considered for promotion as per the Recruitment Rules as and when there are vacancies, I am of the considered opinion that ends of justice shall be met if this OA is disposed of at this stage itself while hearing on the point of admission without issuing notices to the respondents and awaiting reply from them with a direction that they give a fresh consideration to the case of the applicant with reference to what has been submitted by him in this OA, treating the same as another representation of the applicant, and to dispose of the matter preferably within three months from the date of receipt of a copy of this order. Ordered accordingly.



(Sarweshwar Jha)
Administrative Member

/vikas/